cotton at throwaway price to the local merchants ;

(c) if so, how many times purchasing was stopped for how many days in the purchasing centres of Adilabad district during 1982-83 season and reasons therefor ; and

(d) whether Government would assure that in future the purchasing of Cotton would not be stopped in between at least in tribal area ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) The purchases made by Cotton Corporation of India Ltd., in the various Cotton growing States and the value thereof are as under :—

State	Quantity purchased in Bales	Approximate value in Crores of Rs.
Punjab	182947	38.91
Haryana	85233	17.75
Rajasthan	162712	33.19
Gujarat	211051	45.16
Madhya Pradesh	86002	18.97
Andhra Pradesh	146773	42.70
Tamil Nadu	38154	9.66
Karnataka	57888	13.95
	970760	220.29

The Corporation's Purchases depend upon various factors such as arrivals of Kapas, price behaviours, demand for Cotton in Domestic as well as in international market and other relevant factors and no specific amount is being earmarked and allotted to any State.

(b) to (d) No, Sir. However at Indravalli, purchases were stopped for a while due to non-availability of ginning and pressing facilities at this centre. The Cotton Corporation of India Ltd., have, however, finalised arrangements for processing its stocks at Indravali during 1983-84.

केन्द्रीय सरकारी कर्मचारियों को बोनस

1710. **श्री अनवार अहमद :**

श्री कमल नाथ :

श्री चिन्तामणि जैना :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) पहले स्वीकृत की गई बोनस स्कीमों और हाल ही में स्वीकृत और घोषित स्कीम के परिणामस्वरूप बोनस अदायगी स्कीम के अन्तर्गत विभाग-वार और श्रेणी-वार कितने कर्मचारियों को लाभ मिला है और कितना मूल वेतन/वेतन तथा मंहगाई भत्ते प्राप्त करने वाले कर्मचारी यह बोनस प्राप्त करने के अधिकारी होंगे;

(ख) कितने कर्मचारियों को इसका लाभ मिलेगा और उस पर खर्च होने वाली राशि कितनी है;

(ग) क्या शेष श्रेणियों/वर्गों के अधिकारी/कर्मचारी भी जो निर्धारित सीमा से अधिक वेतन ले रहे हैं; सरकार के लिए लाभप्रद कार्य कर रहे हैं;

(घ) यदि हां, तो उनको बोनस से वंचित रखे जाने के क्या कारण हैं; और

(ङ) सभी केन्द्रीय सरकारी कर्मचारियो का उनकी श्रेणी/वर्ग/वेतन के भेदभाव किए बिना बोनस दिए जाने के बारे में सरकार द्वारा क्या कार्यवाही करने का विचार है और यह कार्यवाही कब की जाएगी ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री पट्टाभि राम राव) : (क) और (ख) 31.3.1983 की स्थिति के अनुसार अनुमानित कुल 35.20 लाख केन्द्रीय सरकारी असैनिक कर्मचारियों में से लगभग 28.86 लाख कर्मचारी इससे पहले रेलवे, डाक-तार, रक्षा उत्पादन प्रतिष्ठानों आदि में लागू की गई उत्पादकता से जुड़ी बोनस योजनाओं के अन्तर्गत पहले ही आ गए थे। इन विभागों के सम्बन्ध में 1981-82 के लिए बोनस पर कुल अनुमानित व्यय 113 करोड़ रु० था। हाल ही में घोषित 15 दिनों की परिलब्धियों के अन्तर्गत शामिल किए जाने वाले सम्भावित कर्मचारियों की कुल संख्या अनुमानतः 18.34 लाख है और चालू वर्ष के

दौरान 44 करोड़ का कुल व्यय होने का अनुमान: लगाया गया है। इससे केन्द्रीय पुलिस और अर्द्ध सैनिक कार्मिक तथा सशस्त्र सेनाओं के कार्मिकों को की गई अदायगी भी शामिल होगी। 1600/-रु० तक और 1600/-रु० प्रतिमास परिलब्धियां प्राप्त करने वाले कर्मचारी बोनस के लिए पात्र हैं। मार्च, 1983 की स्थिति के अनुसार जो कर्मचारी 790/-रु० या उससे कम मूल वेतन प्राप्त कर रहे थे, वे इसके अन्तर्गत आ जाते हैं।

(ग) से (ड़) बोनस की स्वीकार्यता के प्रयोजन के लिए परिलब्धियों की अधिकतम सीमाएं सरकार के सभी विभागों में समान रूप से लागू हैं। बोनस की पात्रता के लिए परिलब्धियों, के बारे में इस प्रकार की सीमा अन्य क्षेत्रों में भी प्रचलित हैं।

Import of Beef Tallow

1711. SHRI R.L.P. VERMA :
SHRI RAM JETHAMALANI :
SHRI PHOOL CHAND VERMA :
SHRI DAYA RAM SHAKYA :
SHRI KRISHNA KUMAR GOYAL :
SHRI SATYANARAYAN JATIYA :

Will the Minister of COMMERCE be pleased to state :

(a) whether beef tallow has been imported in the country every year during past decade under (RITC) Code No. 411.32 and if so, quantity imported each year ;

(b) whether actual user status of parties has been verified in each case ;

(c) measures taken by Government to keep strict vigilance over misues of imported animal tallow and its adulteration in vegetable oil ;

(d) whether Government will assure that in addition to cases detected so far, no other party has indulged in mixing tallow in vanaspati ghee ;

(e) names and addresses of parties involved in cases detected so far, of adulteration of imported tallow ; and

(f) whether his attention has been drawn to press reports that imported tallow is being used in Chandigarh and in other hotels etc. running along the major roads ; and if so, reaction of Government thereof ?

THE MINISTER OF COMMERCE AND OF THE DEPARTMENT OF SUPPLY (SHRI VISWANATH PRATAP SINGH) : (a) Statistics for import of beef tallow are not separately maintained.

(b) In the case of imports under OGL by Actual Users (Industrial), the importer is required to produce to the customs authorities at the time of clearance a declaration/evidence about his status as an Actual User.

(c) and (d) The utilisation of imported material by Actual User is subject to verification by Sponsoring Authorities such as Directors of Industries, D.G.T.D., etc. as per the procedure laid down. Use of animal tallow is not allowed in the manufacture of Vanaspati under the relevant law and there is a machinery to enforce this law.

(e) The names and addresses of parties from whose premises the alleged samples containing animal fat were found, as available so far from the concerned investigating agencies, are

(1) M/s. Bhatinda Chemicals & Banaspati Private Ltd., Bhatinda.

(2) Messrs Narendra Kumar, S/o Shri Jaspal Rai, Bannio Dee Hatti, Chowk Pragdas, Amritsar.

(3) Jaswant Singh S/o. Shri Amar Singh, Village & Post Office Kathania, Amritsar, and

(S) M/s. Chhota Nagpur Engineering Works, Circular Road, Ranchi.

It is not known whether the tallow in all the above cases was imported.

(f) Government have no such information.

Replacement of Boeing 707 by MD 100

1712. SHRI AMAR ROYPRADHAN : Will the Minister of TOURISM AND CIVIL